

THE THIRD SCHEDULE

[See section 40]

ALLOCATION OF SEATS IN THE HOUSE OF THE PEOPLE AND ASSIGNMENT OF SEATS TO STATE
LEGISLATIVE ASSEMBLIES

The number of seats in the House of the People to be allotted to each of the States ¹[and Union territories] and the number of seats to be assigned to the Legislative Assembly of each ²[State other than Jammu and Kashmir*] shall be as shown in the following Table:—

TABLE

³ * * *	Number of seats in the House of the People	Number of seats in the Legislative Assembly
1. Andhra Pradesh	43	301
2. Assam	12	108
3. Bihar	55	330
4. Bombay	66	396
5. Kerala	18	126
6. Madhya Pradesh	36	288
7. Madras	41	205
8. Mysore	26	208
9. Orissa	20	140
10. Punjab	22	154
11. Rajasthan	22	176
12. Uttar Pradesh	86	430
13. West Bengal	34	238
14. Jammu and Kashmir	6	
15. Delhi	5	
16. Himachal Pradesh	4	
17. Manipur	2	
18. Tripura	2	

1. Ins. by the Adaptation of Laws (No. 1) Order, 1956.

2. Subs., *ibid.*, for “Part A State”.

3. The word “States” omitted., *ibid.*

*. *Vide* notification No. S.O. 3912(E), dated 30th October, 2019, this Act is made applicable to the Union territory of Jammu and Kashmir and the Union territory of Ladakh.